

**IN THE INCOME TAX APPELLATE TRIBUNAL,
MUMBAI BENCH "D", MUMBAI**

**BEFORE SHRI BR BASKARAN, ACCOUNTANT MEMBER
AND
SHRI NARENDER KUMAR CHOUDHRY, JUDICIAL MEMBER**

**ITA No.654/M/2025
Assessment Year: 2014-15**

M/s. Romil Rasik Meghani 3, 64, Walkeshwar Road, Mumbai-400006.	Vs.	National Faceless Appeal Centre Delhi-400006.
PAN: ANPPM6455R (Appellant)		(Respondent)

Present for:

Assessee by : Letter File
Revenue by : Shri R. R. Makwana, Ld. D.R.

Date of Hearing : 20 . 03 .2025
Date of Pronouncement : 27 . 03 .2025

O R D E R

Per : Narender Kumar Choudhry, Judicial Member:

This appeal has been preferred by the Assessee against the order dated 04.12.2024, impugned herein, passed by the National Faceless Appeal Center (NFAC)/ Ld. Commissioner of Income Tax (Appeals) (in short Ld. Commissioner) u/s 250 of the Income Tax Act, 1961 (in short 'the Act') for the A.Y. 2014-15.

2. In the instant case, the Assessee has submitted that this is a duplicate appeal of appeal i.e. ITA No.488/M/2025 which has been adjourned to 13.05.2025 and therefore this appeal may be dismissed as withdrawn.

3. The Ld. D.R. did not refute the said claim of the Assessee.

4. Considering this appeal as duplicate of ITA No.488/M/2025 which is fixed for hearing on 13.05.2025 and pertains to the same assessment year challenging the same impugned order as involved in the instant case, this appeal is liable to be dismissed.

5. In the result, the appeal of the Assessee is dismissed as withdrawn.

Order pronounced in the open court on 27.03.2025.

**Sd/-
(BR BASKARAN)
ACCOUNTANT MEMBER**

**Sd/-
(NARENDER KUMAR CHOUDHRY)
JUDICIAL MEMBER**

* Kishore, Sr. P.S.

Copy to: The Appellant
The Respondent
The CIT, Concerned, Mumbai
The DR Concerned Bench

//True Copy//

By Order

Dy/Asstt. Registrar, ITAT, Mumbai.